

CS NO. 1328/2020

MOHD HANIF NAQSH QURESHI VS. IQBAL AHMED

**11.06.2021**

**HEARD THROUGH VIDEO CONFERENCING.**

Present: Ms. Jyoti Bakshi, Ld. LAC for plaintiff a/w plaintiff in person (via video conferencing via cisco webex).  
Sh. Avdesh Singh, Senior Manager (Legal) Tata Power Delhi Distribution Ltd. (via video conferencing via cisco webex).

Court notice has duly been served to defendant no. 1 on whatsapp. In spite of the service, defendant no. 1 has abstained himself from appearing before the Court.

Sh. Avdesh Singh, Senior Manager (Legal) Tata Power Delhi Distribution Ltd. submits that as per the TPDDL Regulations, when there is a dispute between landlord and tenant, a prepaid electricity connection is required to be installed at the premises of the tenant.

He further submits that the installed electricity connection at the premises of the plaintiff pertains to domestic connection only and it is not a commercial connection. Sh. Avdesh Singh, Senior Manager (Legal) Tata Power Delhi Distribution Ltd. is directed to file written reply to the application filed by the plaintiff along with regulations which provides that tenants who have dispute with landlord are provided prepaid connection only.

Further he is also directed to file documents which proves that the alleged electricity connection pertains to domestic connection only and it is not a commercial connection. Let copy of the same be also supplied to the opposite counsel before NDOH.

Put up for further proceedings on **15.06.2021** at **11:00 am**.

**(ANURAG CHHABRA)**  
**CIVIL JUDGE-03(C), THC**  
**11.06.2021**